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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 182/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018**

Name of the Company: Narindra & Narindra Steel Corporation  
V/s.  
Rajkamal Builders Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAKESH MUKHIJA	Advocate	Applicant	
2.	Vishal Dave and Nipun Singhvi	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi  
present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for  
Respondent.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 24th day of January, 2018.